

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

RA 66/2017 in
OA 1479/2012
MA 807/2017

New Delhi, this the 14th day of March, 2017

**Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

1. The Indian Speech and Hearing Association (ISHA)
Department of Speech and Hearing
Manipal College of Allied Health Sciences,
Manipal University, Manipal-576104, Karnataka
Through its Authorized Representative
Y. Krishna, Gen. Secretary of ISHA
Dept. of Speech and Hearing, MCOAHS
Manipal University, Manipal
2. Dr. Gouri Shanker Patil
S/o Shri Ram Shetty P
R/o H.No. 3-6-416/2/1
FIT No. 3b, Gruhashilpi Towers
ST No.4, Himayat Nagar
Hyderabad-500029 ... Applicants

Versus

1. All India Institute of Medical Sciences (AIIMS)
Through its Director
Ansari Nagar, New Delhi
2. Ministry of Health and Family Welfare,
Through its' Secretary,
Nirman Bhawan, New Delhi
3. Medical Council of India (MCI)
Through its' Secretary
Pocket-14, Sector-8, Dwarka
Phase-I, New Delhi-110077
4. Rehabilitation Council of India
Through its' Member Secretary,
Ministry of Social Justice and Empowerment
B-22, Qutub Institutional Area
New Delhi-110016

... Respondents

ORDER (In Circulation)

Mr. P.K. Basu, Member (A)

This Review Application (RA) has been filed against the order dated 21.09.2016 passed by us in OA 1479/2012.

2. We have gone through the RA. We do not find anything in RA which suggests an error apparent on the face of the record or any other sufficient reason for a review. In this regard, the Hon'ble Supreme Court has settled the law. We refer, in particular, to the judgments of the Hon'ble Supreme Court in **Kamlesh Verma Vs. Mayawati and others**, (2013) 8 SCC 320 and **State of West Bengal and others Vs. Kamalsengupta and another**, (2008) 8 SCC 612.

3. The RA being an attempt to reargue the case, cannot be entertained. It is, therefore, dismissed in circulation.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu)
Member (A)

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